

- 1 -
PROFORMA FOR DECLARATION ASSETS
 (AS On 31-03-2012)

Name of officer (In full)
 Dular singh
Date of Birth
 21-06-1976
Present post held
 civil Judge Class- II Balod.

Name of Disision Taluka and Village in Which property is Situated		Name and details of Property		If not in own name, state in whose name held and his/her relationship to the Govt. Servant	How acquired ? Whether by purchase, lease, Mortgage, inheritance, gift or otherwise with details of persons from whom acquired.
1	2	Housing and other Buildings	Land	3	4
1- Village- Kosmarra Teh. Kurud, Distt. Dhamtari C.G.	--		Agricultural land- P.H.No.- 21, Kh.No.- 487 Area-0.49 Are. Kh.No.-493 Area 0.67 Are	4	5 Inheritace Joint property of 4 Person.
2- Village- Kosmarra Teh. Kurud Distt. Dhamtari C.G.			Abadi land- Kh.No.- 857/6 Area- 1089 Sq.feet.	---	Lease By State Govt.
3- Village- Kosmarra Teh. Kurud Distt. Dhamtari C.G.			Agricultural land- Kh.No.-492/6 Area- 0.20 Are	---	Purchased by Registered Sold Vendor- Naresh Nirmalker.
4- Village- Kosmarra Teh. Kurud Distt. Dhamtari C.G.	Kh.No.- 1083/258 Area-3433 Sq.feet			---	Inheritance, Joint Property of 4 Person
5- Boria khurd Teh. & Distt.- Raipur C.G.	R- 328 Flat Area-299 Sq.feet			Tameshvaree Nirmalker Relation - Wife	Hire Purchase lease from Raipur Development Authority.

Movable Property (Valued Above 25,000/- of Rs.)

Name of Articles

- 1- Herohonda Motar Cycle No.- C.G.- 04- C.B.- 0154

Jewellery (Lump Sum)

Jewellery (Worth Rs.)

- 1- Gold Jewellery - 100 gm. - Cast - 2,50,000/-
- 2- Cash in hand - 1,00,000/-

Sharess / Debentures

Name of issuing Company

1

Nos. of Shares

2

Nil

Nil

Life Insurance Policy & Others		Amount	
Name of issuing Company		2	
1- Life Insurance Corporation of India		42,270 = 00	
2- Pearl's Green Company		35,000 = 00	
Bank Deposites / Securities & Investments			
	Name of Bank	City	Amount
1) Fixed Deposites	Nil	Nil	Nil
2) Savings Bank A/CS	Oriental Bank of Commerce	Raipur	17,335 = 00
3) PPF	Nil	Nil	Nil
4) GPF	Nil	Nil	Nil
5) NSS	Nil	Nil	Nil
6) Others	Post office	Raipur	26,192 = 00

1- In case where it is not possible to assess the value accurately the approximate value in relation to present condition may be indicated .
Note- the expected declaration of assets is subject to provisions of C.G. Civil Services (Conduct) Rules 1965

[Handwritten Signature]
20/12/13

Signature & Date